

# THE FIRST SCHEDULE<sup>2</sup>

(See SECTION 4-A)

*(Matters within the jurisdiction of Labour Courts)*

1. The propriety or legality of an order passed by an employer under the Standing Orders ;
2. The application and interpretation of Standing Orders ;
3. Discharge and dismissal of workman including reinstatement of, or grant of relief to, workmen wrongfully dismissed ;
4. Withdrawal of any customary concession or privilege ;
5. Illegality or otherwise of a strike or lock-out ; and
6. All matters other than those specified in the Second Schedule.

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1. Add. by s. 14 of U. P. Act I of 1957.  
2. Schedules I, II and III add. by s. 15 of U. P. Act I of 1957.